(2024) 04 SEBI CK 0002

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 45 Of 2023, Miscellaneous Application No. 1548 Of 2023 In Appeal No. 581 Of 2023

Kiran Bhawani APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 08-04-2024

Acts Referred:

Citation : (2024) 04 SEBI CK 0002

Hon'ble Judges : Meera Swarup, Technical Member

Bench : Single Bench

Advocate : Ram Awatar Dhoot, Manish Chhangani, Sumit Yadav, Abhay Chauhan, Atul Kumar

Final Decision : Disposed Of

Judgement

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Meera Swarup, Technical Member

1. There is a delay of 105 days in the filing of the review application. For the reasons stated in the application, the delay is condoned. Misc. Applications are disposed of.

2. Review application has been filed against the order passed in illiquid stock option matter.

3. We find that the appellant’s case is squarely covered by the SEBI Settlement Scheme 2022 which has been issued in terms of the Regulation 26 of Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018.

4. In view of the aforesaid, we dispose of the review application directing the applicant / appellant to file an appropriate application for settlement before the authority concerned within two weeks from today. If the same is filed, the authority will accept the settlement application in terms of SEBI Settlement Scheme 2022 as an application filed in a pending proceeding and pass

appropriate orders. The review application is disposed of.